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THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHE-MICALS AND IERTILIZERS (SHRI DALBIR SINGI): (a) Information on the number o bulk drugs not produced by M/s. Glaxo during the last five years out < f the bulk drugs licensed to then has been given in reply to Rajy Sabha Unstarred Question No. 651 answered on 24-8-81. The information in regard to the formulations based on licensed bulk drugs not prodi ced by the company and the import c f these drugs, source-wise by the c< mpany etc. is being collected and wi 1 be laid on the Table of the House.

(b) Th_e Que tion of revoking the relevant industrial licences will arise if it is established that the company has, without r< asonable cause failed to establish or o take effective steps to establish th< manufacture of the items licensed, vithin the time specified therefor o within such extended time granted, by the Government.

Nationalisation of M/9. Indian Tobacco < ompany

2337. SHRi RAM BHAGAT PAS-WAN: Will :ie Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to i tate;

- (a) whethei Government propose to nationalise M/s. Indian Tobacco Company in the near future as it has violated the MRTP Act and income tax/excise tax laws; and
- (b) if not. what ar_e the reasons therefor?

THE MINK TER OF STATE FOR LAW, JUSTICE AND COMPANY AFFAIRS (SI RI A. A. RAHIM): (a) and (b) M/s. Indian Tobacco Company Limited are engaged in several activities/undertakings such as manufacture of tobacco and cigarettes, production of printing and packaging materials, processing of fish products, running of hotels etc Any suggestion to nationalist the company can be seriously considered only if the cir-

cumstances so warrant and this would be done by the Administrative Ministry which is concerned with a particular undertaking. The violation of an Act does not, *ipso* facto, call for nationalisation but it has to be dealt with in accordance with the penal provisions contained in that Act.

Committee of Expert_s on trusts set up by the former Maharashtra Chief Minister

2338. SHRI SURENDRA MOHAN: SHRI ERA SEZHIYAN; SHRI RAMAKRISHNA HEGDE:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state;

- (a) whether a Committee of Experts has been presently engaged in the legal and other constitutional aspects -of the trusts set up by the Chief Minister of Maharashtra;
- (b) if so, what are the views of the Committee; and
- (c) whether Government propose to act on the recommendations of the said Committee?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS I (SHRI JAGANNATH KAUSHAL): (a) to (e) No such Committee has been appointed by the Central Government. Nor is there any information available about the appointment, of any such Committee in this behalf.

2339. [Transferred to th_e 25th, March, 1982].

समाचार-पत्नों की कागज का आवंटन

2340. श्री हुक्मदेव नारायण यादव: क्या सूचना और प्रकारण मंत्री यह बताने की कृपा करेंगे कि :

(क) सन् 1977 से दिसम्बर, 1981 के बीच विभिन्न समाचार-पत्नों को